

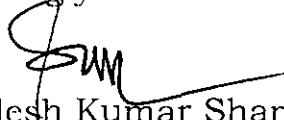

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, JHAJJAR.

ORDER

Keeping in view the prevailing situation of Covid-19 in District Jhajjar and in compliance of the directions of the Hon'ble High Court conveyed vide letter No.80/RG/Spl/Misc. dated 17.04.2021, it is ordered that the guidelines/instructions already issued vide order bearing Endst. No.15269-92 dated 02.08.2021 shall be continued to comply strictly upto 30.09.2021 subject to further change in situation of Covid-19 or any further new guidelines/instructions received from the Hon'ble Punjab and Haryana High Court, Chandigarh.

All concerned be informed accordingly.

Dated: 31.08.2021

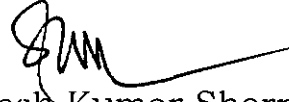

(Sudesh Kumar Sharma),
District & Sessions Judge,
Jhajjar 

Endst. No. 16875-98 /

Dated. 31-8-21 /

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Punjab & Haryana High Court, Chandigarh.
2. The Special Secretary to Hon'ble Administrative Judge of Jhajjar Sessions Division, Punjab and Haryana High Court, Chandigarh.
3. All the Judicial Officers posted in this Sessions Division including Principal Judge, Family Court, Jhajjar.
4. The Deputy Commissioner, Jhajjar.
5. The Superintendent of Police, Jhajjar.
6. The District Attorney, Jhajjar.
7. The Superintendent, District Jail, Jhajjar.
8. The President, Bar Association, Jhajjar and Bahadurgarh.
9. In-charge Filing Section/Reader/Ahlmads of the Court of undersigned.
10. System Officer to upload on the website.


(Sudesh Kumar Sharma),
District & Sessions Judge,
Jhajjar. 